

LIR No. 3191/17

Dhruv Kumar Mishra vs. M/s Global Care & Development Society

06.08.2020

Present: None for the parties.

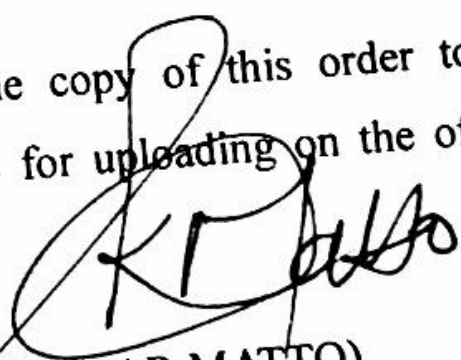
The matter is fixed for the evidence of the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the workman.

To come up on 25.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3186/16

Mahipal vs. M/s Welcome Transport Company

06.08.2020

Present: None for the workman.
Sh. Love Kumar, AR for the management.

The matter is fixed for hearing final arguments through video conference.

But, today, no one has appeared on behalf of workman.

The perusal of previous order reveals that even on dated 22.06.2020, the ld. AR for the workman has sought adjournment on the ground that his file is lying in the Almirah of the Bar Room and this court had adjourned the matter for today.

Since, today, no one has appeared on behalf of workman, in the interest of justice, last and final opportunity is granted to the workman to argue on the matter.

To come up on 05.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 2861/19

Jeivir Singh vs Komalata Interior Designers

Jeivir

06.08.2020

Present:

None for the workman.

None for the management.


The matter is fixed for today for service of the management.

Notice issued to the management is not received back.

Accordingly, fresh notice is ordered to be issued to the management on filing of e.mail address and whatsapp number of the management and complete set of document by the workman within 10 days from today.

Matter is ordered to be listed on 07.11.2020 for the service of the management.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

**LIR No. 7158/16
Ram Hari vs I.G.I.B**

06.08.2020

Present:

None for the workman.

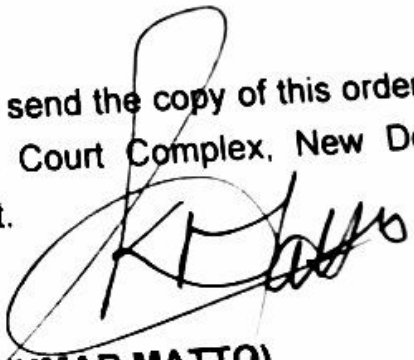
None for management no.1

Management no.2 is already exparte.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference. So, the matter stands adjourned for evidence of the workman on **20.01.2021**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020**



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 9241/16

Abdul Jameel vs. M/s Kumar Brothers Company

06.08.2020

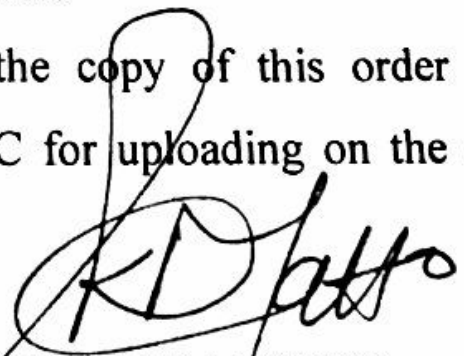
Present: None for the parties.

The matter is fixed for the evidence of the workman.

But today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the workman for 22.01.2021. Workman is directed to file affidavit in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

06.08.2020



REDMI NOTE 5 PRO
AI DUAL CAMERA

LID No. 77/18
Shashi Devi vs. M/s Jain Narrow Fabrics

06.08.2020

Present: None for the parties.

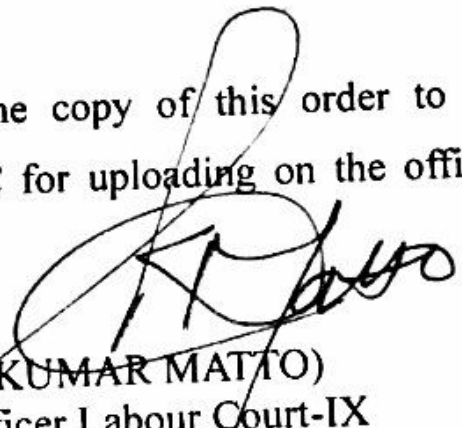
The matter is fixed for the evidence of the workwoman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the workwoman.

To come up on 27.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1495/17
Ashok Kumar Jha vs. M/s Mangla Industries

06.08.2020

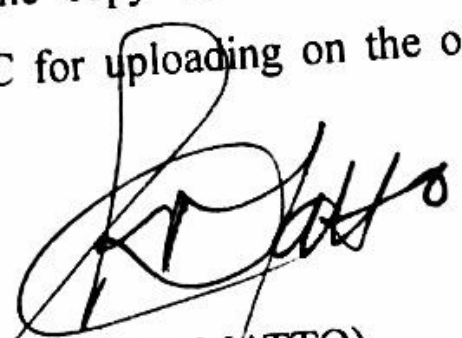
Present: None for the parties.

The matter is fixed for the remaining evidence of the workman.
But, today, no one has appeared on behalf of any of the parties
through video conference.

Accordingly, matter stands adjourned for remaining evidence
of the workman.

To come up on 23.01.2021.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



LIR No. 1494/17
Sailash Jha vs. M/s Mangla Industries

06.08.2020

Present: None for the parties.

The matter is fixed for the remaining evidence of the workman.
But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for remaining evidence of the workman.

To come up on 23.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 74/17
Ram Dulare vs. M/s Vishal Enterprises

06.08.2020

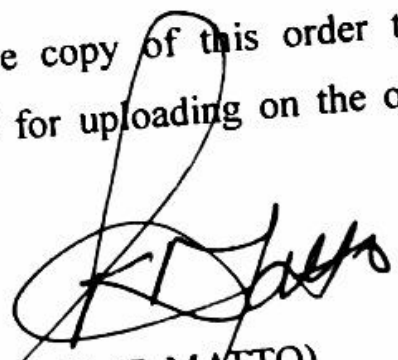
Present: None for the parties.

The matter is fixed for consideration on the application filed by the management.

But today, no one has appeared on behalf of any the parties through video conference.

So, the matter is ordered to be listed for the same purpose on 07.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1897/19
Munni Devi vs. M/s Richmond Global School & Ors.

06.08.2020

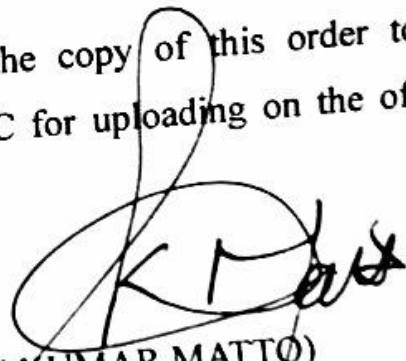
Present: None for the workman.
None for the managements.

The matter is fixed for consideration on the application filed by the management no.2.

But today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the same purpose on 08.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LCA No. 536/16
Gobind Mani vs. M/s Kasha Paradox

06.08.2020

Present: None for the parties.

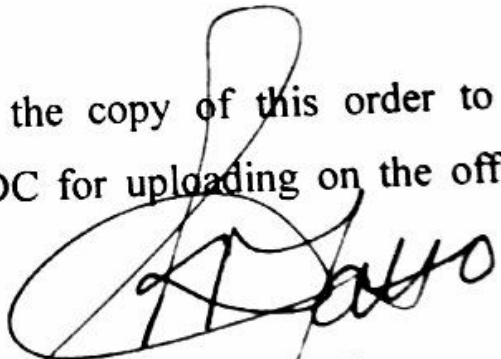
The matter is fixed for the evidence of the management.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the management.

To come up on 20.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 9246/16
Charan Singh vs. M/s Kumar Brothers Company

06.08.2020

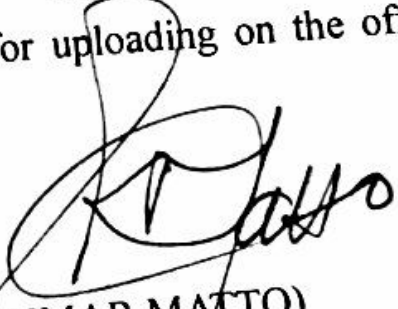
Present: None for the parties.

The matter is fixed for the evidence of the workman.

But today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the workman for 22.01.2021. Workman is directed to file affidavit in the court one week prior to the next date of hearing and supply advance copy thereof to the management or its AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1920/19
Babli vs M/s Mothers Pride

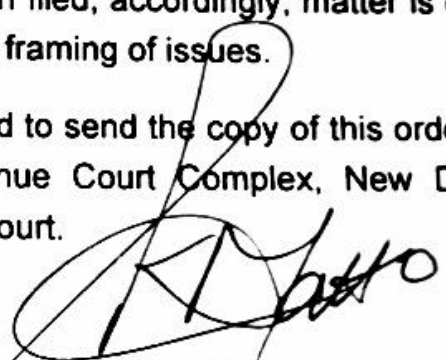
06.08.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Since, no rejoinder has yet been filed, accordingly, matter is ordered to be listed on 11.09.2020 for filing of rejoinder and framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 5298/16

Tejpal Singh vs. The Chief District Medical Officer North West & Ors.

06.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
As per the record, the opportunity of the workman to serve the
management No.4 is already closed.
None for the management no.5.

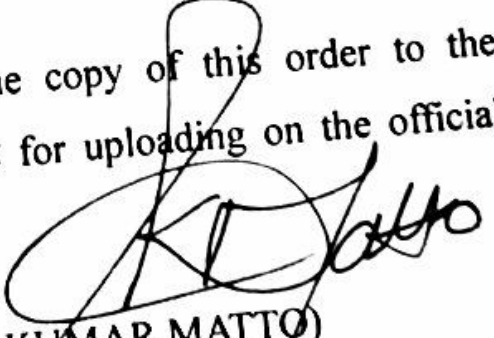
The matter is fixed for the evidence of the managements.

But, today, no one has appeared on behalf of any of the parties
through video conference.

Accordingly, matter stands adjourned for evidence of the
managements. Managements are directed to file affidavits of the witnesses
one week prior to the next date of hearing and supply advance copy thereof
to the workman or his AR in similar manner.

To come up on 18.01.2021.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2853/19

Rinku Yadav vs M/s Happy Acoustics Pvt.Ltd.

06.08.2020

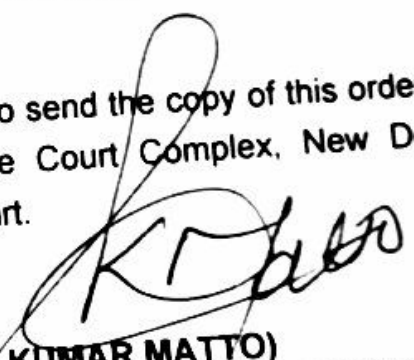
Present: None for the workman.

The matter is fixed for today for filing of the statement of claim by the workman and also for appearance of the workman, but today, no one has appeared on behalf of the workman through video conference, in view of spreading of the pandemic COVID-19.

Court notice to the workman is ordred to be issued on his whatsapp number for the next date of hearing.

Matter stands adjourned for appearance of the workman and also for filing of statement of claim on **06.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 7166/16
Sughriv Pandey vs. Global Sales Pvt. Ltd.

06.08.2020

Present: None for the parties.

The matter was earlier fixed for 08.04.2020 for the evidence of the management and also for payment of cost by the management to the workman.

But, on dated 08.04.2020, the matter could not be taken up in view of spreading of Covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the management and also for payment of cost. Management is directed to file affidavits of the witnesses one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

To come up on 20.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 8198/16
Irshad vs M/s King Dorian Export

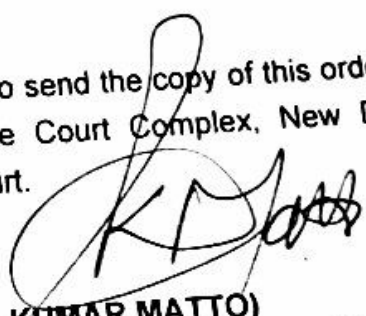
06.08.2020

Present: None for the parties.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on **21.01.2021** for evidence of the workman. Workman is directed to file the affidavits of the witness in the court one week prior to the next date of hearing and supply advance copy thereof to the management or its AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 2866/17
Chatar Bhuj Singh vs. M/s Power Industries

06.08.2020

Present: None for the workman.
Sh. Devesh Ratan, AR for the management.

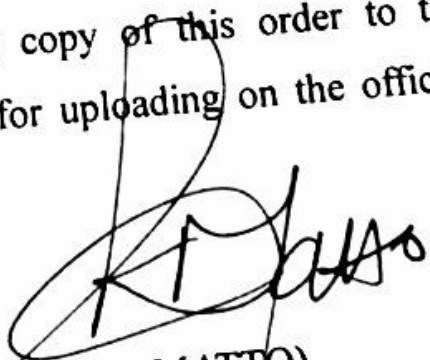
The matter is fixed for the evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter stands adjourned for evidence of the workman. Workman is directed to file affidavit in the court one week prior to the next date of hearing and supply advance copy thereof to the management or its AR.

To come up on 25.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LCA No. 32/19

Neeraj Arora vs. M/s Vaibhav Khanna Director Srijan Publisher Pvt. Ltd.

06.08.2020

Present: None for the parties.

The matter is fixed for hearing arguments on the application under Order VII rule 11 of CPC.

But today, no one has appeared on behalf of any of the parties through video conference.

So, the matter stands adjourned for the same purpose on

07.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 2698/19
Parmanand vs M/s M.G.Pvt.Ltd (Action Shoes Group)

06.08.2020

Present:

None for the workman.
Sh. Ankit Parashar AR of the management no.1. (enrl. no. D 1892/2016, off. Add: Flat no. 3D, Girdhar Apartment, 28, Firozshah Road, New Delhi)
None for the management no.2.

The matter is fixed for today for services of the managements.

The notices issued to the managements are not received back, but today, Sh. Ankit Parashar, AR of the management no.1 has appeared through video conference and he has sent letter of authority through e.mail and submitted that he will file the letter of authority in original along with the written statement on the next date of hearing.

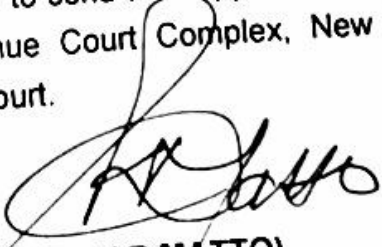
Today, no one has appeared on behalf of the workman and management no.2 through video conference.

This court has asked the Id. AR for the management no.1, as to whether, he has any e.mail address or whatsapp number of the management no.2. On this, he has told to the court that he will send the address and whatsapp number of the management no.2 on the e.mail address of the court.

Accordingly, notices to the management no.2 are ordered to be issued on the e.mail address and whatsapp number of the management no.2, as to be given by the management no.2, for the next date of hearing.

Accordingly, matter stands adjourned for service of the management no.2 and also for filing the written statement by the management no.1 on 05.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 801/17
Arvind Singh vs. M/s R.N. Polymer & Anr.

06.08.2020

Present: None for the parties.

The matter is fixed for filing reply and consideration on the application filed by the workman for seeking direction for the management to produce certain documents.

But, today, no one has appeared on behalf of any of the parties through video conference.

So, matter is ordered to be listed for the same purpose on 05.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 5308/16
Safiq Ahmed & Ors. vs. M/s Wear Well India

06.08.2020

Present: None for the parties.

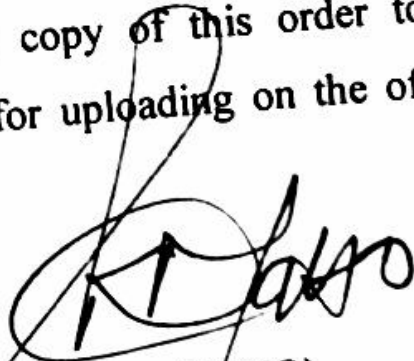
The matter is fixed for hearing final arguments through video conference.

But today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Perusal of last order sheet dated 06.07.2020, reveals that earlier the court notices were issued to the AR of the parties and the Ld. AR for the workman had sought adjournment as he was out of station and the matter was adjourned for today.

Today, no one has appeared on behalf of any of the parties to advance arguments through video conference. In the interest of justice, last and final opportunity is granted to the parties to argue on the matter on 01.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 8196/16
Naseem vs M/s King Dorian Export

06.08.2020

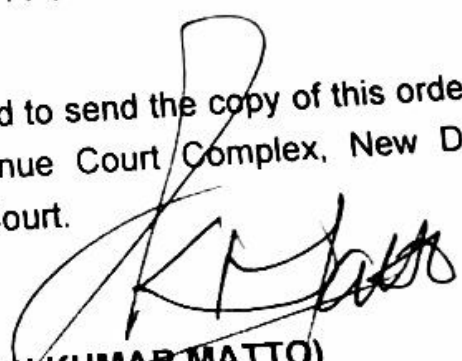
Present:

None for the parties.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on **21.01.2021** for evidence of the workman. Workman is directed to file the affidavits of the witness in the court one week prior to the next date of hearing and supply advance copy thereof to the management or its AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LIR No. 3273/19

Harish Kumar vs M/s Delhi Cranex Pvt. Ltd.

06.08.2020

Present:

None for the workman.

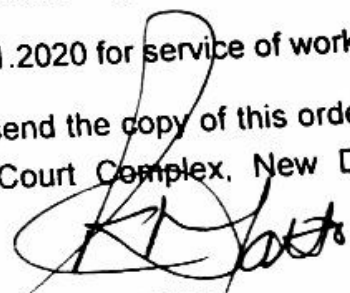
The matter was fixed for 08.04.2020 for the service of the court notice to the workman. The same is received back with the report served, but, on 08.04.2020, the matter could not be taken up in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, court notice to the workman is ordered to be issued on the whatsapp number of the workman for the next date of hearing.

Matter is ordered to be listed on 09.11.2020 for service of workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 8522/16
Ramesh Chand vs. M/s Oorja Agencies

06.08.2020

Present: None for the parties.

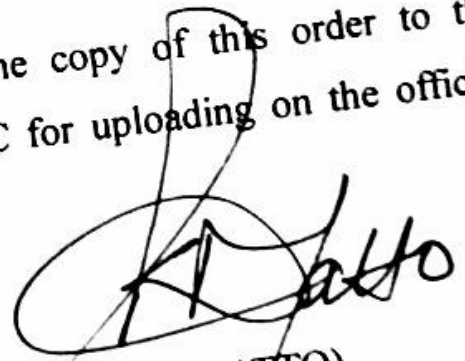
The matter is fixed for filing reply and consideration on the application filed by the workman for seeking direction for the management to produce certain documents.

But, today, no one has appeared on behalf of any of the parties through video conference.

So, matter is ordered to be listed for the same purpose on

05.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1433/19
Nanak Chand vs M/s D.K.Steels

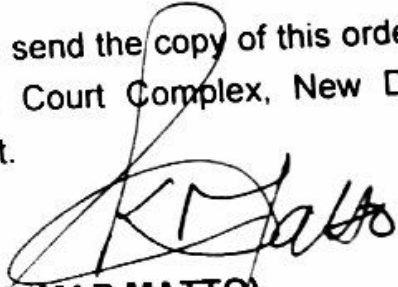
06.08.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Since, no rejoinder has yet been filed, accordingly, matter is ordered to be listed on 08.09.2020 for filing of rejoinder and framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 402/19
Islamuddin Saifi vs. M/s Zydus Healthcare Ltd. & Anr.

06.08.2020

Present: None for the workman.
Sh. Anurag Lakhotia, AR for the management No.1.
Management No.2 is already exparte.

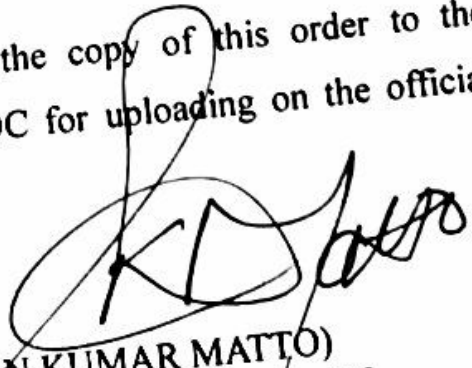
The matter is fixed for filing reply to the application filed by the workman under Section 36 of the ID Act, by the management no.1 and also for consideration on the said application and another application filed by the management no. 1 under Section 36 of the Id Act.

Today, no one has appeared on behalf of any of the workman through video conference.

The Ld. AR for the management no.1 seeks time to file reply to the said application.

Accordingly, matter stands adjourned for reply to the said application by the management no.1 and consideration on both the applications on 08.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 9244/16

Akhilesh vs. M/s Kumar Brothers Company

06.08.2020

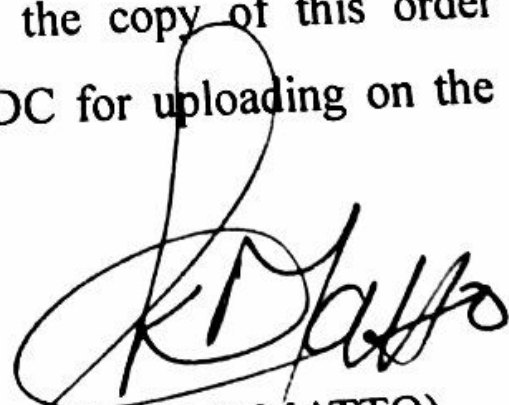
Present: None for the parties.

The matter is fixed for the evidence of the workman.

But today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the workman for 22.01.2021. Workman is directed to file affidavit in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 5210/16
Jagannath vs. M/s Kapahi Business System

06.08.2020

Present: None for the parties.

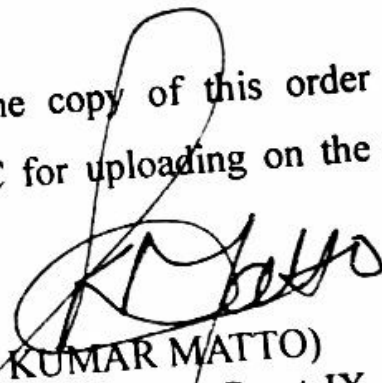
The matter is fixed for filing reply and consideration on the application filed by management for seeking amendment.

But, today, no one has appeared on behalf of any of the parties.

Accordingly, matter is ordered to be listed for filing reply and consideration on the said application.

To come up on 01.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3274/19
Ram Milan Singh vs Jal Durga Packaging

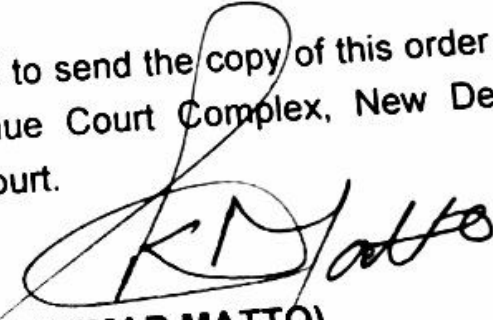
06.08.2020

Present:

None for the workman.

The matter was earlier fixed for 08.04.2020 for the service of the court notice to the workman. The same was not received back. Accordingly, fresh court notice is ordered to be issued to the workman on his whatsapp number returnable on 09.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LCA No. 906/16

Ram Dayal vs M/s The Foreign Correspondents Club of South Asia

06.08.2020

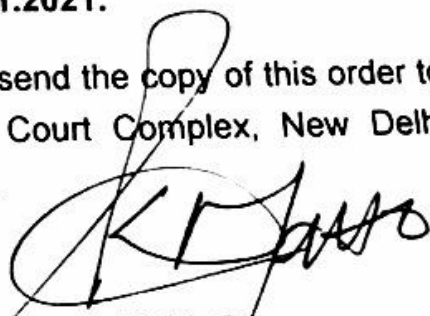
Present:

Sh. Rakesh Kumar Lakra, AR of the workman.
None for the management (management is already
exparte)

The matter is fixed for exparte evidence of the workman, but, today, Id. AR for the workman seeks adjournment on the ground that he could not contact with the workman.

In view of the request made by the AR of the workman, matter stands adjourned for exparte evidence of the workman on **20.01.2021**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LID No. 693/19

Babli Devi vs Karnika Garments

06.08.2020

Present:

None for the workwoman.

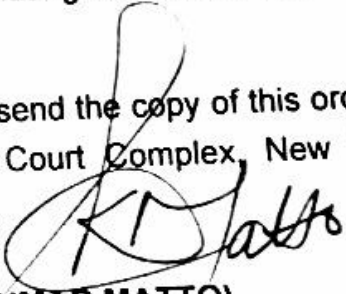
None for the management.

The matter was earlier fixed for 06.05.2020 for the service of the management by way of affixation. The report of service of the management through affixation has been received on the process. The matter could not be taken on 06.05.2020, in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman and the management.

Fresh notice to the management is ordered to be issued on filing of e.mail address or whatsapp number of the management by the workwoman within 10 days from today. Notices to be issued to the management are returnable on **05.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LIR No. 1438/19

Harish Chander Yadav vs M/s D.K.Steels

06.08.2020

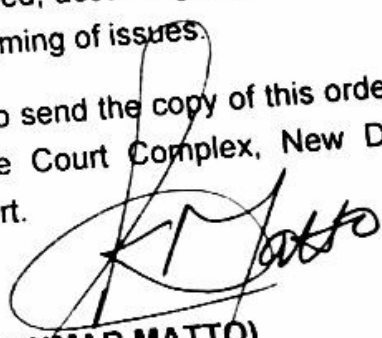
Present:

None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Since, no rejoinder has yet been filed, accordingly, matter is ordered to be listed on 08.09.2020 for filing of rejoinder and framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3271/19
Umesh Das vs M/s Krystal Inteorated Service Pvt.Ltd.

06.08.2020
Present:

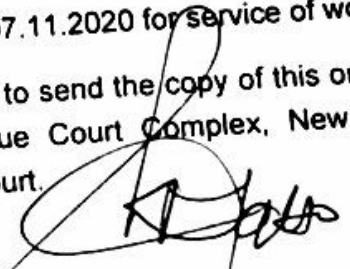
None for the workman.

The matter was fixed for 08.04.2020 for the service of the court notice to the workman. The same is received back with the report served, but, on 08.04.2020, the matter could not be taken up in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, court notice to the workman is ordered to be issued on the whatsapp number of the workman for the next date of hearing.

Matter is ordered to be listed on 07.11.2020 for service of workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LID No. 203/18
Amit Kumar vs Shahkumbri JI Export

06.08.2020

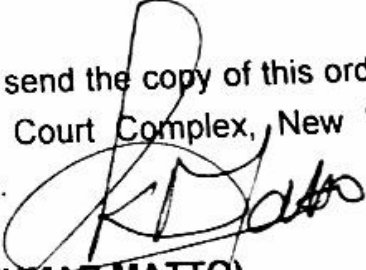
Present: None for the workman.
None for the management
(Management is already exparte)

The matter is fixed for the service of the notice of the application, filed by the workman to the management.

The notice issued to the management is received back with the report unserved. Fresh notice of the said application of the workman is ordered to be issued to the management on filing of e.mail address and whatsapp number of the management within 10 days.

The matter is ordered to be listed on **04.11.2020** for the same purpose.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 2852/19

Pramila vs M/s Happy Acoustics Pvt.Ltd.

06.08.2020

Present:

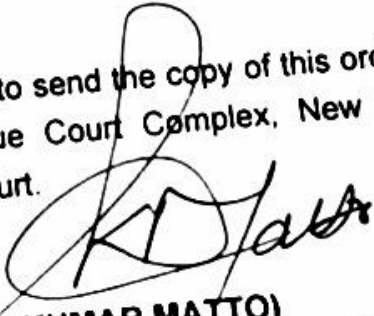
None for the workwoman.

The matter is fixed for today for filing of the statement of claim by the workwoman and also for appearance of the workwoman, but today, no one has appeared on behalf of the workwoman through video conference, in view of spreading of the pandemic COVID-19.

Court notice to the workwoman is ordered to be issued on ~~his~~ ^{her} whatsapp number for the next date of hearing.

Matter stands adjourned for appearance of the workwoman and also for filing of statement of claim on **06.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3272/19
Vaidnath Dwivedi vs M/s Shahi Export

06.08.2020
Present:

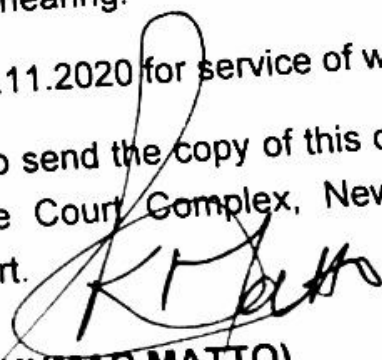
None for the workman.

The matter was fixed for 08.04.2020 for the service of the court notice to the workman. The same is received back with the report served, but, on 08.04.2020, the matter could not be taken up in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, court notice to the workman is ordered to be issued on the whatsapp number of the workman for the next date of hearing.

Matter is ordered to be listed on 07.11.2020 for service of workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LID No. 46432/08
Mahesh Kumar Sharma vs. Sahara India Pariwar

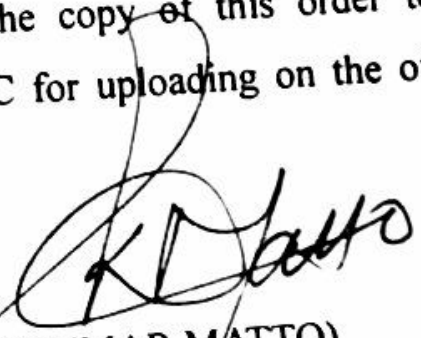
06.08.2020

Present: None for the parties.

The matter is fixed for arguments on the issue of enquiry.
But today, no one has appeared on behalf of any of the parties
to advance arguments through video conference.

So, the matter is ordered to be listed on 10.09.2020 for the
same purpose.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



LIR No. 8194/16
Jabar Singh vs M/s King Dorian Export

06.08.2020

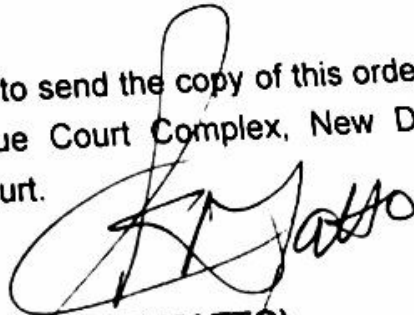
Present:

None for the parties.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on **21.01.2021** for evidence of the workman. Workman is directed to file the affidavits of the witness in the court one week prior to the next date of hearing and supply advance copy thereof to the management or its AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LIR No. 2854/19
Vijay Kumar vs M/s Happy Acoustics Pvt.Ltd.

06.08.2020

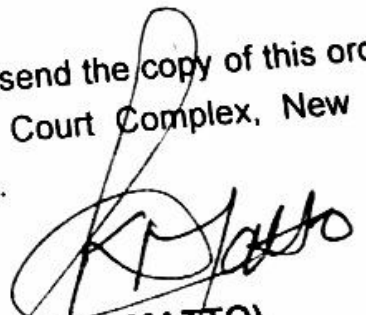
Present: None for the workman.

The matter is fixed for today for filing of the statement of claim by the workman and also for appearance of the workman, but today, no one has appeared on behalf of the workman through video conference, in view of spreading of the pandemic COVID-19.

Court notice to the workman is ordred to be issued on his whatsapp number for the next date of hearing.

Matter stands adjourned for appearance of the workman and also for filing of statement of claim on 06.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1497/17
Nagendra Jha vs. M/s Mangla Industries

06.08.2020

Present: None for the parties.

The matter is fixed for the evidence of the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the workman.

To come up on 23.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 9245/16

Samay Singh vs. M/s Kumar Brothers Company

06.08.2020

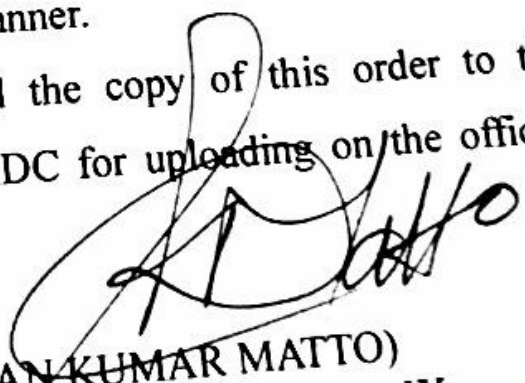
Present: None for the parties.

The matter is fixed for the evidence of the workman.

But today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the workman for 22.01.2021. Workman is directed to file affidavit in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



LID No. 22/20

Harsh Kumar vs M/s Arihant Industries

06.08.2020

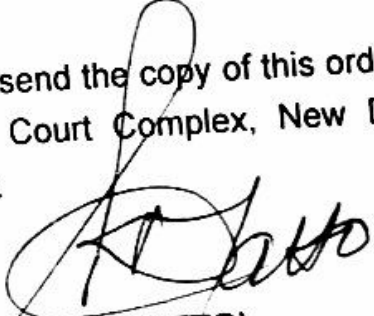
Present: None for the workman.

The matter was earlier fixed for 06.05.2020 for the service of the management, but, the notice issued to the management for the said date is not received back.

Accordingly, fresh notice is ordered to be issued to the management on filing of e.mail address and whatsapp number of the management and also on filing of complete set of documents within 10 days from today.

Matter is ordered to be listed on 09.11.2020 for service of management.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 8200/16

Sukhpal Tomar vs M/s King Dorian Export

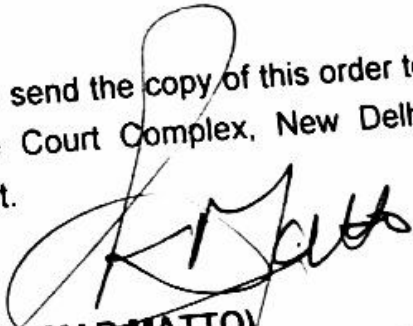
06.08.2020

Present: None for the parties.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on **21.01.2021** for evidence of the workman. Workman is directed to file the affidavits of the witness in the court one week prior to the next date of hearing and supply advance copy thereof to the management or its AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3275/19

Md.Sabudadin vs M/s Jai Rishab Enterprises

06.08.2020

Present:

None for the workman.

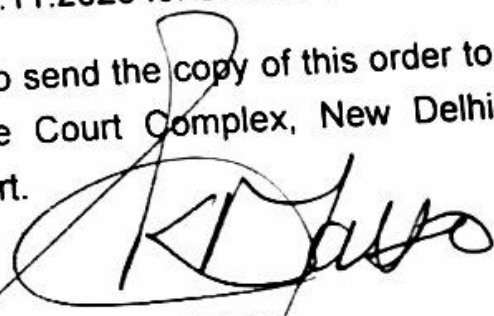
The matter was fixed for 08.04.2020 for the service of the court notice to the workman. The same is received back with the report served, but, on 08.04.2020, the matter could not be taken up in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, court notice to the workman is ordered to be issued on the whatsapp number of the workman for the next date of hearing.

Matter is ordered to be listed on 09.11.2020 for service of workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LCA No. 1664/19
Seeta Devi vs Expo Thermocontrols Pvt. Ltd

06.08.2020

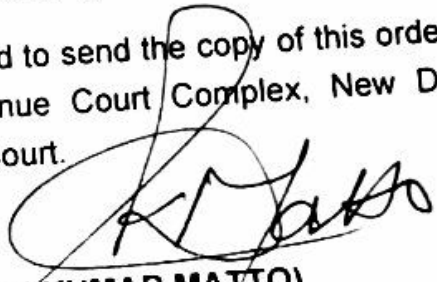
Present:

None for the workman.
None for the management.

The matter is fixed for today for service of the management, but, the workman has failed to take steps, so, the notice is not issued.

Matter stands adjourned for service of the management for **04.11.2020**. The workman is directed to file e.mail address and whatsapp number of the management within 10 days from today and on filing of the same, the notice is ordered to be issued to the mangement for the next date of hearing.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LID No. 76/18
Raj Kumari vs. M/s Jain Narrow Fabrics

06.08.2020

Present: None for the parties.

The matter is fixed for the evidence of the workwoman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for evidence of the workwoman.

To come up on 27.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



LIR No.1919/19

Kamlesh vs M/s Mothers Pride

06.08.2020

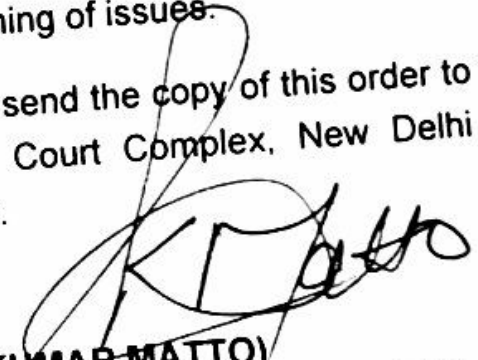
Present:

None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Since, no rejoinder has yet been filed, accordingly, matter is ordered to be listed on 11.09.2020 for filing of rejoinder and framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 5299/16

Sandeep vs. The Chief District Medical Officer North West & Ors.

06.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
As per the record, the opportunity of the workman to serve the
management No.4 is already closed.
None for the management no.5.

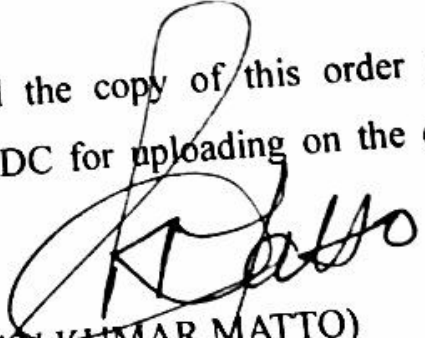
The matter is fixed for the evidence of the managements.

But, today, no one has appeared on behalf of any of the parties
through video conference.

Accordingly, matter stands adjourned for evidence of the
managements. Managements are directed to file affidavits of the witnesses
one week prior to the next date of hearing and supply advance copy thereof
to the workman or his AR in similar manner.

To come up on 18.01.2021.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 2850/19

Usha Devi vs M/s Happy Acoustics Pvt.Ltd.

06.08.2020

Present:

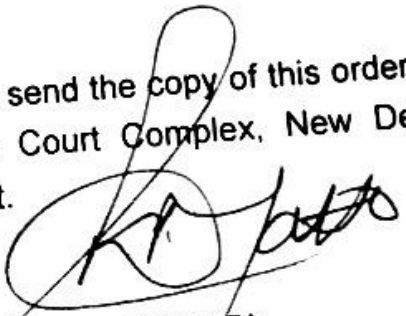
None for the workwoman.

The matter is fixed for today for filing of the statement of claim by the workwoman and also for appearance of the workwoman, but today, no one has appeared on behalf of the workwoman through video conference, in view of spreading of the pandemic COVID-19.

Court notice to the workwoman is ordered to be issued on ~~06~~ ⁰⁷ her whatsapp number for the next date of hearing.

Matter stands adjourned for appearance of the workwoman and also for filing of statement of claim on 06.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 111/17

Neetu Narang vs. M/s On-Dot Couriers & Cargo Ltd.

06.08.2020

Present: Workwoman in person through video conference.
Sh. M.N. Singh, AR for the workwoman.
None for the management.

The matter is fixed for hearing final arguments through video conference.

Today, no one has appeared on behalf of management through video conference.

Accordingly, matter stands adjourned for hearing final arguments.

To come up on 05.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1436/19

Rajesh Kumar vs M/s D.K.Steels

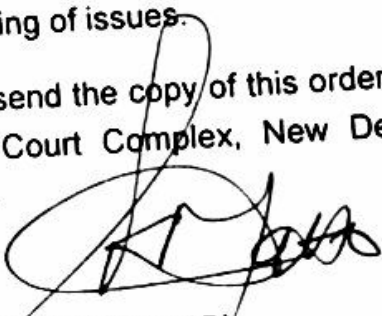
06.08.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Since, no rejoinder has yet been filed, accordingly, matter is ordered to be listed on 08.09.2020 for filing of rejoinder and framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 8199/16

Kuldeep vs M/s King Dorian Export

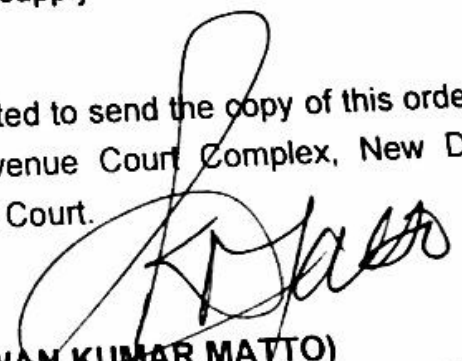
06.08.2020

Present: None for the parties.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on **21.01.2021** for evidence of the workman. Workman is directed to file the affidavits of the witness in the court one week prior to the next date of hearing and supply advance copy thereof to the management or its AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIC No. 214/18

Mukesh Chandra vs Shahkumbri Ji Export

06.08.2020

Present:

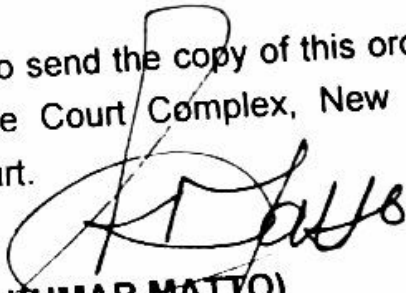
None for the workman.
None for the management
(Management is already exparte)

The matter is fixed for the service of the notice of the application, filed by the workman to the management.

The notice issued to the management is received back with the report unserved. Fresh notice of the said application of the workman is ordered to be issued to the management on filing of e.mail address and whatsapp number of the management within 10 days.

The matter is ordered to be listed on **04.11.2020** for the same purpose.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 1917/19
Prem vs M/s Mothers Pride

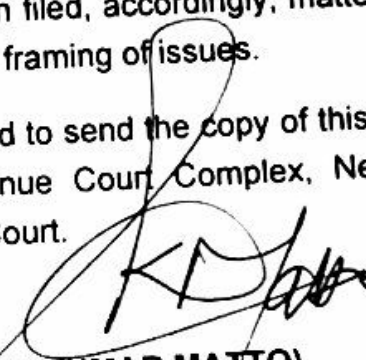
06.08.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Since, no rejoinder has yet been filed, accordingly, matter is ordered to be listed on 11.09.2020 for filing of rejoinder and framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1918/19
Seema vs M/s Mothers Pride

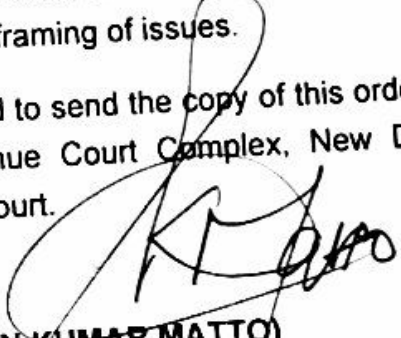
06.08.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Since, no rejoinder has yet been filed, accordingly, matter is ordered to be listed on 11.09.2020 for filing of rejoinder and framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

IR No. 2697/19

Anjay Kumar vs M/s M.G.Pvt Ltd. (Action Shoe Group)

05.08.2020

Present:

None for the workman.

Sh. Ankit Parashar AR of the management no.1. (Enrl. no. D 1892/2016, off. Add: Flat no. 3D, Girdhar Apartment, 28, Firozshah Road, New Delhi)

None for the management no.2.

The matter is fixed for today for services of the managements.

The notices issued to the managements are not received back, but today, Sh. Ankit Parashar, AR of the management no.1 has appeared through video conference and he has sent letter of authority through e.mail and submitted that he will file the letter of authority in original along with the written statement on the next date of hearing.

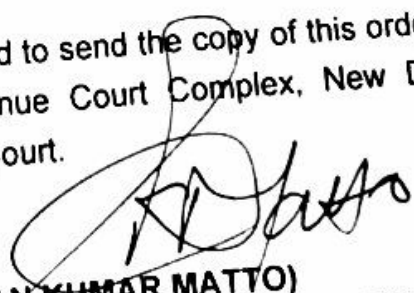
Today, no one has appeared on behalf of the workman and management no.2 through video conference.

This court has asked the ld. AR for the management no.1, as to whether, he has any e.mail address or whatsapp number of the management no.2. On this, he has told to the court that he will send the address and whatsapp number of the management no.2 on the e.mail address of the court.

Accordingly, notices to the management no.2 are ordered to be issued on the e.mail address and whatsapp number of the management no.2, as to be given by the management no.2, for the next date of hearing.

Accordingly, matter stands adjourned for service of the management no.2 and also for filing the written statement by the management no.1 on 05.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

MI DUAL CAMERA
06.08.2020
ID No. 664/19

Puksana vs Karnika Garments

06.08.2020

Present:

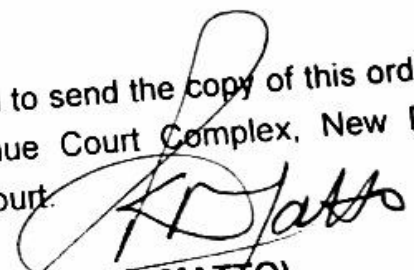
None for the workwoman.
None for the management.

The matter was earlier fixed for 06.05.2020 for the service of the management by way of affixation. The report of service of the management through affixation has been received on the process. The matter could not be taken on 06.05.2020, in view of spreading of covid-19.

Today, no one has appeared on behalf of the workwoman and the management.

Fresh notice to the management is ordered to be issued on filing of e.mail address or whatsapp number of the management by the workwoman within 10 days from today. Notices to be issued to the management are returnable on 05.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 1424/19
Shiv Kumar vs Raunak Paper Pvt Ltd.

06.08.2020

Present:

None for the workman.

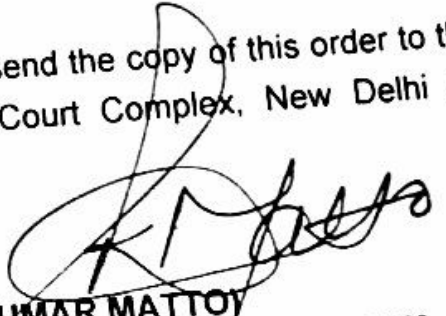
None for the management.

The matter is fixed for filing of the written statement, but today, no one has appeared on behalf of any of the parties through video conference.

In the interest of justice, last opportunity is granted to the Id. AR of the management to file the written statement.

Accordingly, matter is ordered to be listed on 04.09.2020 for filing the written statement.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTOO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

Lr No. 1900/19

Sachin Kumar vs M/s Infiniti Retail Ltd.

06.08.2020

Present:

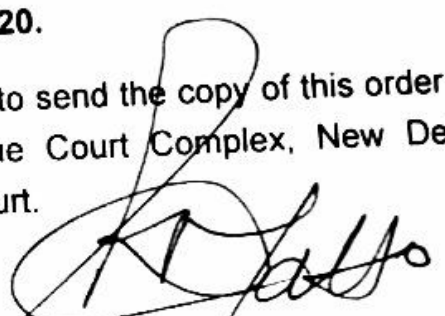
None for the workman. .

The matter is fixed for today for filing of the statement of claim and also for appearance of the workman, but today, no one has appeared on behalf of the workman through video conference nor statement of claim has been filed till date.

In the interest of justice, last opportunity is granted to the workman to file the statement of claim.

Accordingly, matter stands adjourned for filing of statement of claim and also for appearance of the workman on **04.09.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LID No. 210/18
Tej Bahadur vs Shahkumbri Ji Export

06.08.2020

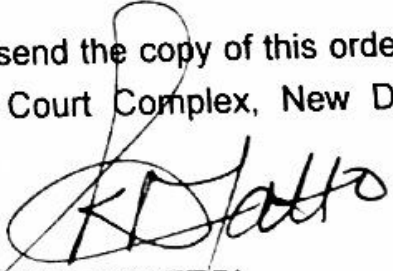
Present: None for the workman.
None for the management
(Management is already exparte)

The matter is fixed for the service of the notice of the application, filed by the workman to the management.

The notice issued to the management is received back with the report unserved. Fresh notice of the said application of the workman is ordered to be issued to the management on filing of e.mail address and whatsapp number of the management within 10 days.

The matter is ordered to be listed on **04.11.2020** for the same purpose.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 2849/19
Shiv Shankar vs M/s Happy Acoustics Pvt.Ltd.

06.08.2020

Present:

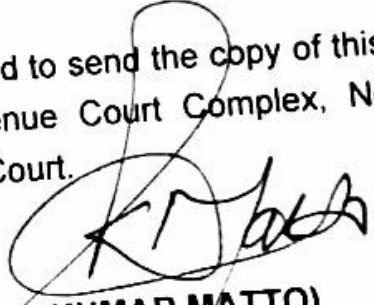
None for the workman.

The matter is fixed for today for filing of the statement of claim by the workman and also for appearance of the workman, but today, no one has appeared on behalf of the workman through video conference, in view of spreading of the pandemic COVID-19.

Court notice to the workman is ordred to be issued on his whatsapp number for the next date of hearing.

Matter stands adjourned for appearance of the workman and also for filing of statement of claim on **06.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LID No. 665/19

Reshma vs Karnika Garments

06.08.2020

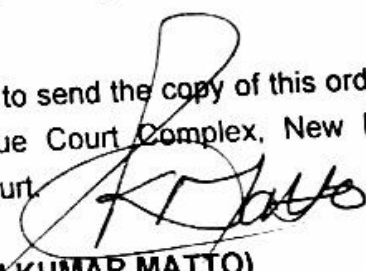
Present: None for the workwoman.
 None for the management.

The matter was earlier fixed for 06.05.2020 for the service of the management by way of affixation. The report of service of the management through affixation has been received on the process. The matter could not be taken on 06.05.2020, in view of spreading of covid-19.

Today, no one has appeared on behalf of the workwoman and the management.

Fresh notice to the management is ordered to be issued on filing of e.mail address or whatsapp number of the management by the workwoman within 10 days from today. Notices to be issued to the management are returnable on 05.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 8197/16

Sattar Ahmed Khan vs M/s King Dorian Export

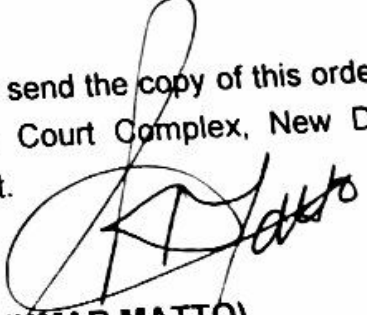
06.08.2020

Present: None for the parties.

The matter is fixed for today for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on **21.01.2021** for evidence of the workman. Workman is directed to file the affidavits of the witness in the court one week prior to the next date of hearing and supply advance copy thereof to the management or its AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

: IR No. 2851/19

Rajesh Sharma vs M/s Happy Acoustics Pvt.Ltd.

06.08.2020

Present:

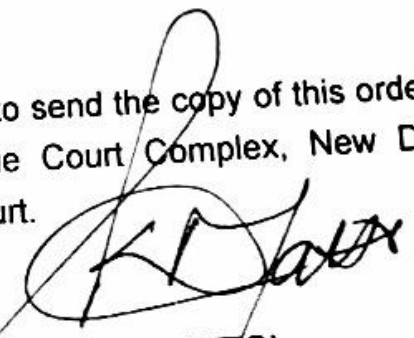
None for the workman.

The matter is fixed for today for filing of the statement of claim by the workman and also for appearance of the workman, but today, no one has appeared on behalf of the workman through video conference, in view of spreading of the pandemic COVID-19.

Court notice to the workman is ordred to be issued on his whatsapp number for the next date of hearing.

Matter stands adjourned for appearance of the workman and also for filing of statement of claim on **06.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
06.08.2020

LIR No. 1588/18

Devi Prasad & Ors. vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman.

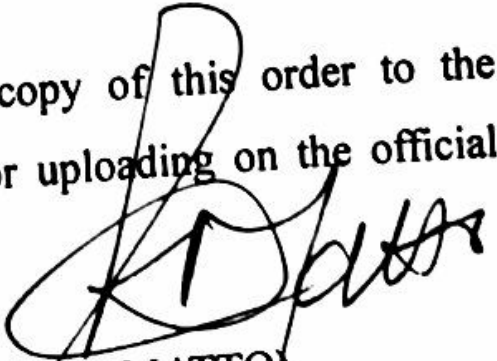
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments. It is already 01.35 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing further arguments of the Ld. AR for the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

At 02.40 P.M.

--2--

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

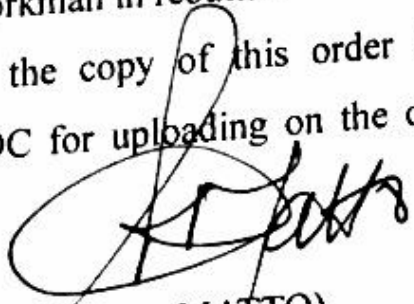
The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman and the matter is taken up at 02.00 P.M., but, till 02.40, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1546/18
Rayaz Khan vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman.

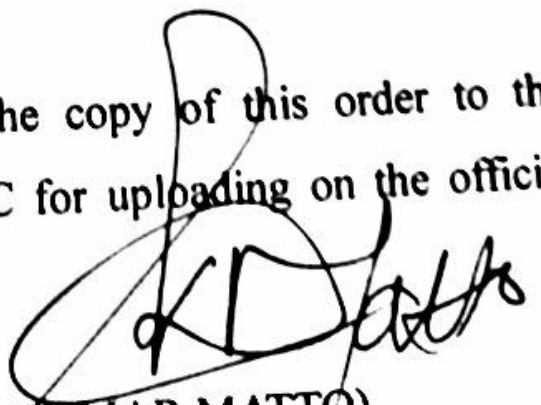
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments. It is already 01.35 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing further arguments of the Ld. AR for the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

At 02.40 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman and the matter is taken up at 02.00 P.M., but, till 02.40, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1537/18

Sanjay vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman.

The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments. It is already 01.35 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing further arguments of the Ld. AR for the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

At 02.40 P.M.

--2--

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman and the matter is taken up at 02.00 P.M., but, till 02.40, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1533/18

Durga Prasad vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing arguments of the Ld. AR for the workman in rebuttal through video conference.

The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments in rebuttal. It is already 01.30 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWANKUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

REDMIND
M DUAL CASES



At 02.40 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman and the matter is taken up at 02.00 P.M., but, till 02.40, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1545/18

Ram Preet vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman.

The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments. It is already 01.35 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing further arguments of the Ld. AR for the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

REDIRECT
MIDWAY



At 02.35 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

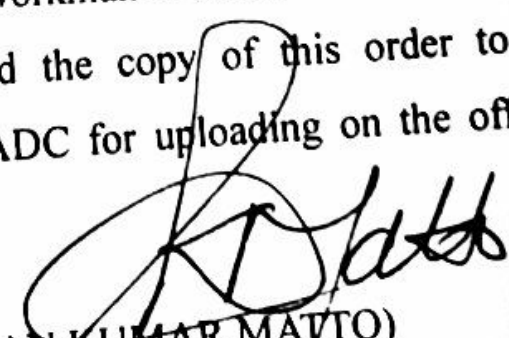
The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal and the matter is taken up at 02.00 P.M., but, till 02.35, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWANKUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

RECEIVED
MI DUAL COPY

LIR No. 1535/18

Vinod Rawat vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman.

The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments. It is already 01.35 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing further arguments of the Ld. AR for the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

Redmi
MI DUAL CAMERA

At 02.35 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

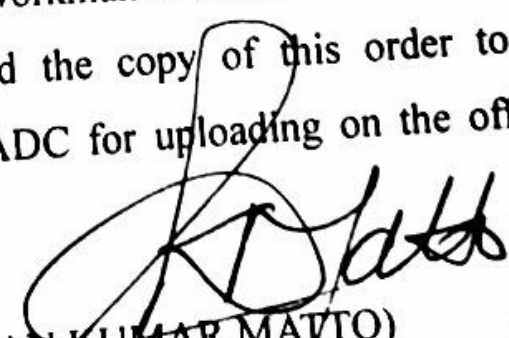
The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal and the matter is taken up at 02.00 P.M., but, till 02.35, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWANKUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

RECEIVED
MI DUAL COPY

LIR No. 1534/18

Ram Ashish vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman.

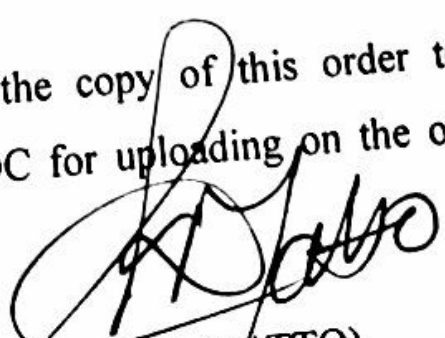
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments. It is already 01.35 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing further arguments of the Ld. AR for the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

RECEIVED
LABOUR COURT
NEW DELHI

At 02.35 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

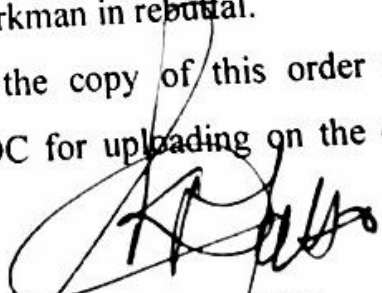
The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal and the matter is taken up at 02.00 P.M., but, till 02.35, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1531/18
Rakesh Dubey vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing arguments of the Ld. AR for the workman in rebuttal through video conference.

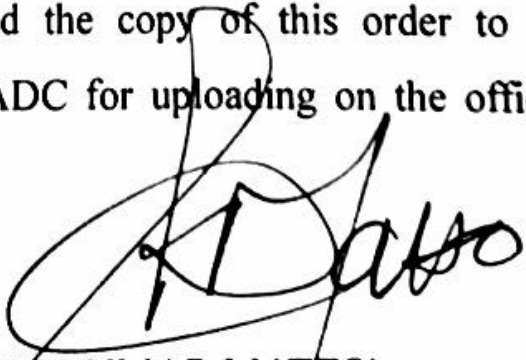
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments in rebuttal. It is already 01.30 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

06.08.2020

At 02.40 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman and the matter is taken up at 02.00 P.M., but, till 02.40, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



LIR No. 1540/18

Ish Mohd. vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman.

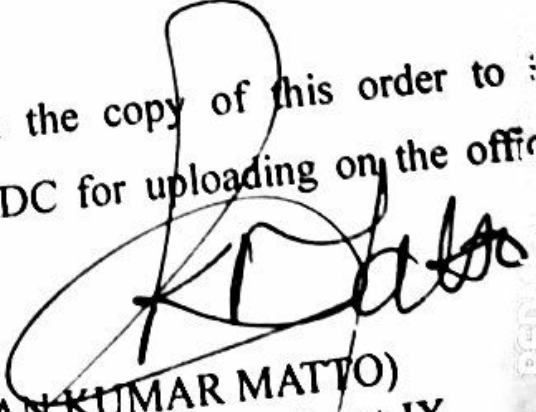
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments. It is already 01.35 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing further arguments of the Ld. AR for the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

RED
MI DUAL C

At 02.40 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

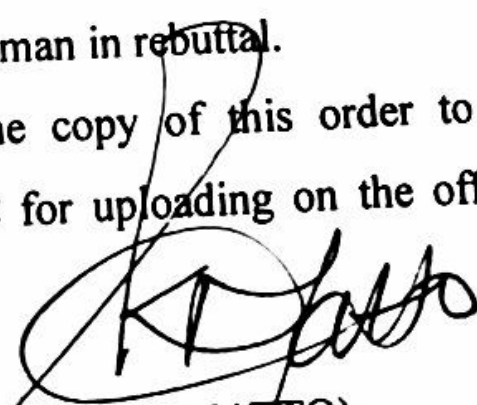
The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman and the matter is taken up at 02.00 P.M., but, till 02.40, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1532/18

Jai Prakash vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing arguments of the Ld. AR for the workman in rebuttal through video conference.

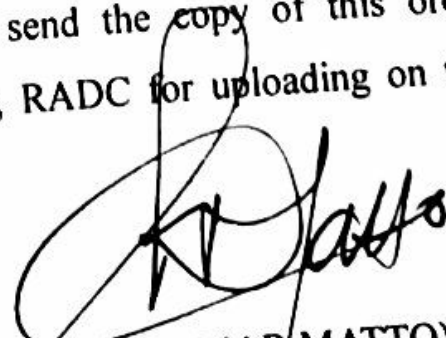
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments in rebuttal. It is already 01.30 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

REDMI NOTE
MIDUAL C



At 02.40 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman and the matter is taken up at 02.00 P.M., but, till 02.40, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

REDMI
MI DUAL CAMERA

LIR No. 1536/18

Rakesh Rawat vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing further final arguments of the Ld. AR for the workman.

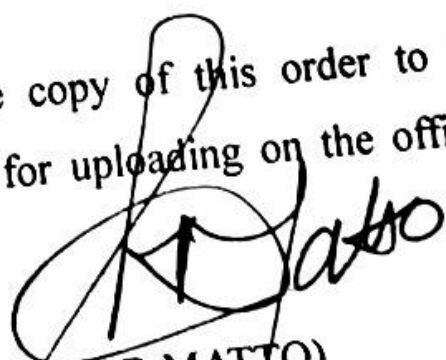
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments. It is already 01.35 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing further arguments of the Ld. AR for the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

REDMINI
MI DUAL CAMERA



At 02.40 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

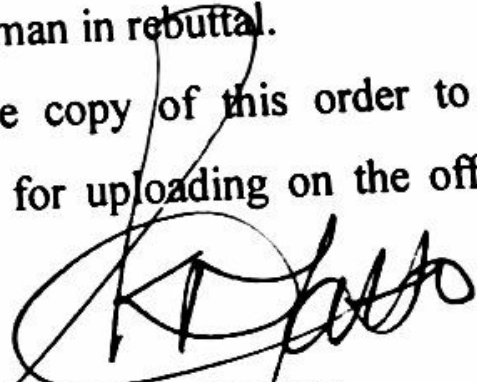
The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman and the matter is taken up at 02.00 P.M., but, till 02.40, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

LIR No. 1527/18

-1-

Surinder Tiwari vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing arguments of the Ld. AR for the workman in rebuttal through video conference.

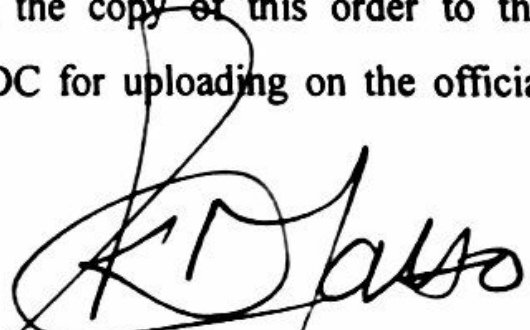
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments in rebuttal. It is already 01.30 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

06.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

At 02.35 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

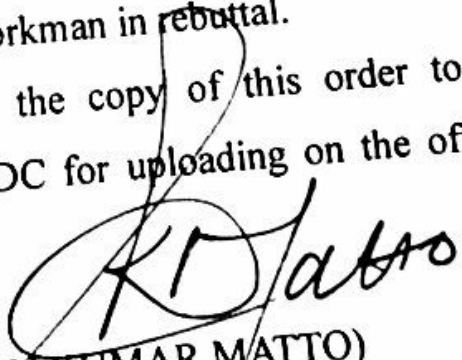
The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal and the matter is taken up at 02.00 P.M., but, till 02.35, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



LIR No. 1530/18

--1--

Fateh Mohd. vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing arguments of the Ld. AR for the workman in rebuttal through video conference.

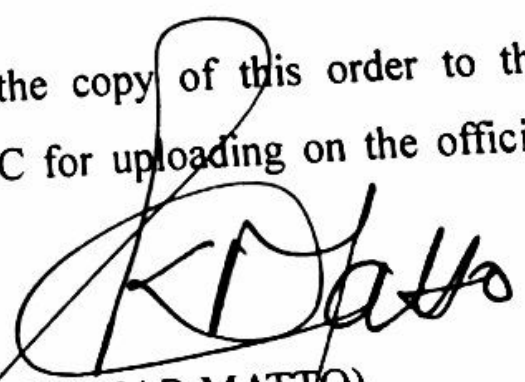
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments in rebuttal. It is already 01.30 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020

At 02.00 P.M.

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal.

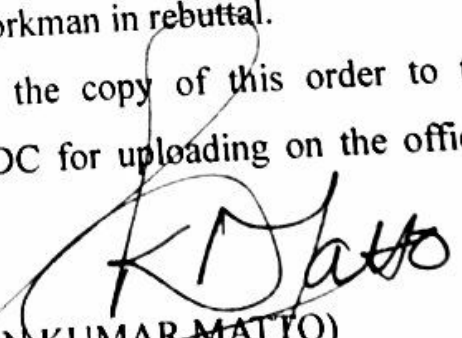
But, till 02.35, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
06.08.2020



LIR No. 1529/18

Manoj Verma vs. M/s Hindustan Cocacola Bottling North West & Ors.

06.08.2020

Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhyay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing arguments of the Ld. AR for the workman in rebuttal through video conference.

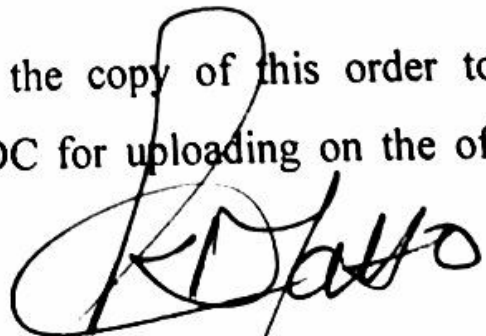
The Ld. AR of the management No.1 has submitted that she has sent the written submissions through her clerk in the court.

Ahlmad, who is present in the court has also told that he has received the written submissions of the Ld. AR for the management No.1.

Ld. AR for the workman has submitted that the AR of the management No.1 may be directed to supply the copy of written submissions to him, so, that he may advance arguments in rebuttal. It is already 01.30 p.m. The Ld. AR for the management No.1 is directed to supply the copy of written submissions to the AR for the workman.

Matter stands passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

06.08.2020



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At 02.35 P.M.

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Present: Sh. R.S. Nagpal, AR for the workman.
Ms. Manjula Upadhay, AR for the management no.1.
Management no.2 is already exparte.
Sh. M.K. Diwedi, AR for the management No.3.

The matter was passed over till 02.00 P.M. for hearing arguments of the Ld. AR for the workman in rebuttal and the matter is taken up at 02.00 P.M., but, till 02.35, the Ld. AR of the workman did not succeed in appearing through video conference in view of some network problem in the area of the Ld. AR for the workman.

The Ld. ARs for the managements have submitted that matter may be adjourned in some other day as the AR of the workman is not able to appear through video conference.

The Ld. AR for the management No.1 has submitted that she has supplied the copy of written submissions to the Ld. AR for the workman through email in the lunch time.

Accordingly, matter is ordered to be listed on 11.08.2020 for hearing arguments of the Ld. AR for the workman in rebuttal.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
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